

The following Ordinance which was promulgated by the Governor on the 28th February 2011 is hereby published for general information :—

**TAMIL NADU ORDINANCE No. 3 OF 2011.**

***An Ordinance to provide for the establishment of a University for the development of horticulture and for the furtherance of the advancement of learning and prosecution of research in horticulture and allied sciences in the State of Tamil Nadu.***

WHEREAS, the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

**CHAPTER I.**

**PRELIMINARY.**

1. (1) This Ordinance may be called the Tamil Nadu Horticultural University Ordinance, 2011.

Short title,  
extent,  
application and  
commencement.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It applies to the horticultural colleges and institutions specified in the Schedule.

(4) It shall come into force on such date as the Government may, by notification, appoint.

2. In this Ordinance, unless the context otherwise requires,—

Definitions.

(a) “affiliated college” means any college affiliated to the University and providing courses of study for admission to the examinations for degrees, diplomas or other academic distinctions of the University;

(b) “appointed date” means such date as the Government may, by notification, appoint under sub-section (4) of section 1;

(c) “Board” means the Board of Management of the University;

(d) “college” means any college or institution imparting education or prosecuting research or providing extension education in horticulture;

(e) "constituent college" means the Horticultural College and Research Institute, Coimbatore, and the Horticultural College and Research Institute, Periyakulam and includes such other colleges as may be declared by the Board from time to time;

(f) "corresponding University" means the Tamil Nadu Agricultural University, Coimbatore;

(g) "Dean" means the Dean (Academic) at the head quarters of the University or the Dean of each college;

(h) "Director" means the Director of Research or the Director of Extension Education or the Director of Crop and Life Sciences or the Director of International Programmes or the Director of Crop Protection or the Director of Bio-Resources and Post-harvest Engineering or the Director of Agribusiness Development;

(i) "extension education" means the educational activities concerned with the training of farmers and home makers and other groups serving horticulture in improved horticultural practices and the various phases of scientific technology related to horticulture and horticultural production and marketing and includes demonstration to carry the new technology and innovation to farms and farm houses through the Government Departments of Agriculture, Horticulture, Forest Agricultural Marketing, Agricultural Engineering, Seed Certification and the like;

(j) "Faculty" means a Faculty of the University;

(k) "Government" means the State Government;

(l) "horticulture" means the science and art of cultivation, processing and marketing of fruit crops, vegetable crops, spice crops, plantation crops, medicinal and aromatic crops, flower crops including ornamental gardening and landscaping;

(m) "hostel" means a unit of residence for students of the University maintained or recognised by it either as a part of, or separate from, college of the University;

(n) "prescribed" means prescribed by the statutes or regulations made under this Ordinance;

(o) "regulations" and "statutes" mean, respectively, the regulations and the statutes made under this Ordinance;

(p) "Schedule" means the Schedule appended to this Ordinance;

(q) "State" means the State of Tamil Nadu;

(r) "University" means the Tamil Nadu Horticultural University established under section 3.

## CHAPTER-II.

## THE UNIVERSITY.

3. (1) For the development of horticulture and for furthering the advancement of learning and prosecution of research in horticulture and allied sciences, on and from the appointed date, there shall be established a University by the name the Tamil Nadu Horticultural University.

Establishment of University.

(2) The University shall be a body corporate, shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(3) The principal seat of the University shall be located within a radius of fifty kilometres around the town limits of Krishnagiri.

4. The objects of the University shall be,-

Objects of University.

(a) to impart education in different branches of horticulture and allied sciences as the University may determine;

(b) to further the advancement of learning and prosecution of research in horticulture and allied sciences; and

(c) to undertake the extension of such sciences to the rural people in co-operation with the concerned Government department.

5. The powers and functions of the University shall be,—

Powers and functions of University.

(a) to provide for instruction and training in horticulture and allied sciences;

(b) to provide for instruction and training in horticulture and dissemination of knowledge in horticulture and allied sciences;

(c) to provide for dissemination of the findings of research and technical information through extension education;

(d) to institute degrees, diplomas and other academic distinctions in horticulture and allied sciences;

(e) to hold examinations and confer degrees, diplomas and other academic distinctions on persons who have,-

(i) pursued a prescribed course of study; or

(ii) carried out research in the University under the prescribed conditions;

(f) to confer honorary degrees or other distinctions in the prescribed manner and under the prescribed conditions;

(g) to provide for lectures and instructions for field workers, farmers and other persons not enrolled as regular students of the University and to grant certificates to them, if necessary;

(h) to co-operate with other Universities and authorities in such manner and for such purposes as it may determine;

(i) to establish and maintain colleges relating to horticulture and allied sciences;

(j) to affiliate colleges to the University under conditions prescribed and to withdraw affiliation from colleges;

(k) to establish and maintain laboratories, libraries, research stations and museums for teaching, research and extension education;

- (l) to institute teaching, research and extension education posts and appoint persons to such posts;
- (m) to create administrative and other posts and to appoint persons to such posts;
- (n) to institute and award fellowships, scholarships and prizes in accordance with the statutes;
- (o) to establish and maintain or recognise hostels for students of the University and residential accommodation for the staff of the University;
- (p) to fix, demand and receive such fees and other charges as may be prescribed;
- (q) to supervise and control hostels and to regulate discipline of the students of the University and to make arrangements for promoting their health and welfare;
- (r) to have collaboration in academic, research and extension educations and such other programmes with other Universities, Indian Council for Agricultural Research Institute and Research and Development Organisations; and
- (s) to do all such acts and things, whether incidental to the powers and functions aforesaid or not, as may be necessary or desirable to further the objects of the University.

Admission to University.

6. (1) The University shall, subject to the provisions of this Ordinance and the statutes, be open to all persons.

(2) Nothing contained in sub-section (l) shall require the University,-

- (a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard;
- (b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, diploma or other academic distinction;
- (c) to admit any person or retain any student whose conduct is prejudicial to the interest of the University or the rights and privileges of other students and staff;
- (d) to admit to any course of study, students larger in number than those prescribed.

Inspection and inquiry.

7. (1) The Government shall have the right to cause an inspection to be made by such person or persons as they may direct,-

- (a) of the University, its buildings, laboratories, libraries, museums, workshops and equipments;
- (b) of any institution, college or hostel maintained by the University;
- (c) of the teaching and other work conducted by the University or under its auspices;
- (d) of the conduct of any examination held by the University.

(2) The Government shall also have the right to cause an inquiry to be made by such person or persons as they may direct in respect of any matter connected with the administration or finance of the University.

(3) The Government shall, in every case give notice to the University of their intention to cause an inspection or inquiry to be made, and the University shall be entitled to be represented at such inspection or inquiry.

(4) The Government shall communicate to the University their views with reference to the result of such inspection or inquiry and may, after ascertaining the opinion of the University thereon, advise the University upon the action to be taken and fix a time limit for taking such action.

(5) The University shall, within the time limit so fixed, report to the Government, the action taken or proposed to be taken on the advice tendered by the Government.

(6) If the University does not take action within the time limit fixed or if the action taken by the University is in the opinion of the Government not satisfactory, the Government may, after considering any explanation offered or representation made by the University, issue such direction as they may deem fit and the University shall comply with such direction.

(7) If the University does not comply with such direction within such time as may be fixed in that behalf by the Government, the Government shall have power to appoint any person or body to comply with such direction and make such orders as may be necessary for the expenses thereof.

### CHAPTER III.

#### OFFICERS OF THE UNIVERSITY.

8. The University shall consist of the following officers, namely:—

Officers of  
University.

- (1) The Chancellor;
- (2) The Pro-Chancellor;
- (3) The Vice-Chancellor;
- (4) The Directors;
- (5) The Deans;
- (6) The Controller of Examinations;
- (7) The Registrar;
- (8) The Finance Officer; and

(9) such other persons as may be declared by the statutes to be Officers of the University.

9. (1) The Governor of Tamil Nadu shall be the Chancellor of the University.

The  
Chancellor.

(2) The Chancellor shall be the head of the University and shall, when present, preside at any convocation of the University and confer degrees, diplomas or other academic distinctions upon persons entitled to receive them.

(3) No honorary degree or other distinction shall be conferred by the University upon any person without the approval of the Chancellor.

(4) The Chancellor may of his own motion or on application call for and examine the record of any officer or authority of the University in respect of any proceeding to satisfy himself as to the regularity of such proceeding or the correctness, legality or propriety of any decision passed or order made therein; and if, in any case, it appears to the Chancellor that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he may pass orders accordingly:

Provided that every application to the Chancellor for the exercise of the powers under this section shall be preferred within three months from the date on which the proceeding, decision or order to which the application relates was communicated to the applicant:

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

(5) The Chancellor shall exercise such other powers and perform such other duties as may be conferred or imposed on him by this Ordinance or the statutes.

The Pro-Chancellor.

10. (1) The Minister-in-charge of the portfolio of Agriculture in the State shall be the Pro-Chancellor of the University.

(2) When the Chancellor is unable to discharge his duties owing to absence, illness or any other cause, the Pro-Chancellor shall discharge the duties of the Chancellor until the date on which the Chancellor resumes his duties.

The Vice-Chancellor.

11. (1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names recommended by the committee referred to in sub-section (2) and such panel shall not contain the name of any member of the said committee:

Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the committee, he may take steps to constitute another committee, in accordance with sub-section (2) to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.

(2) For the purpose of sub-section (1), the committee shall consist of three persons of whom one shall be nominated by the Board of Management, one shall be nominated by the Academic Council and one shall be nominated by the Chancellor:

Provided that the person so nominated shall not be a member of any of the authorities of the University.

(3) The Vice-Chancellor shall hold office for a term of three years and shall be eligible for reappointment for another term of three years:

Provided that—

(a) the Vice-Chancellor may, by writing under his hand addressed to the Chancellor and after giving two months' notice resign his office;

(b) the Vice-Chancellor shall not be removed from his office on the ground of wilful omission or refusal to carry out the provisions of this Ordinance, or abuse of the powers vested in him except by an order of the Chancellor passed after due enquiry ordered by the Government, by such person who is or has been,—

(i) a judge of the High Court; or

(ii) an officer of the Government not below the rank of Chief Secretary to Government; or

(iii) a Vice-Chancellor of any University in the State of Tamil Nadu,

as may be appointed by the Government in which the Vice-Chancellor shall have an opportunity of making his representation against such removal.

(4) In the event of the occurrence of any vacancy in the office of the Vice - Chancellor by reason of his death, resignation or removal, or otherwise, the Registrar shall act as Vice-Chancellor until the date on which a new Vice-Chancellor appointed in accordance with the provisions of this Ordinance to fill such vacancy enters upon his office.

(5) The Vice-Chancellor shall be a whole time officer of the University and shall be entitled to such emoluments, allowances and privileges as may be prescribed by the statutes.

12. (1) The Vice-Chancellor shall be the academic head and the principal executive officer of the University.

Powers and duties of Vice-Chancellor.

(2) The Vice-Chancellor shall, in the absence of the Chancellor and Pro-Chancellor, preside at the convocation of the University and confer degrees, diplomas or other academic distinctions upon persons entitled to receive them.

(3) The Vice-Chancellor shall exercise control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(4) The Vice-Chancellor shall convene meetings of the Board and the Academic Council.

(5) The Vice-Chancellor shall ensure the faithful observance of the provisions of this Ordinance, the statutes and the regulations.

(6) The Vice-Chancellor shall be responsible for the presentation of the annual financial estimates, annual accounts and balance sheet of the University to the Board.

(7) In any emergency, which in the opinion of the Vice-Chancellor requires immediate action to be taken, he shall, by order, take such action as he deems necessary and shall at the earliest opportunity report the action taken to such officer or authority or body as would have in the ordinary course dealt with the matter:

Provided that no such order shall be passed unless the person likely to be affected has been given reasonable opportunity of being heard.

(8) Any person, aggrieved by an order of the Vice-Chancellor under sub-section (7) may prefer an appeal to the Board within thirty days from the date on which such order is communicated to him and the Vice-Chancellor shall give effect to the order passed by the Board on such appeal.

(9) The Vice-Chancellor shall be responsible for the co-ordination and integration of teaching, research and extension education.

(10) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by the statutes.

13. (1) The Registrar shall be a whole-time salaried officer of the University and shall be appointed by the Vice-Chancellor with the approval of the Board. The terms and conditions of service of the Registrar shall be as follows:-

The Registrar.

(a) The holder of the post of Registrar shall be an academician not lower in rank than that of a Professor in the University or in the Institutions specified in the Schedule;

(b) The Registrar shall hold office for a period of three years:

Provided that a person appointed as Registrar shall retire from office, if during the term of his office he completes the age of sixty years.

(2) The Registrar shall exercise such powers and perform such duties as may be prescribed.

14. (1) The Finance Officer shall be a whole-time salaried officer of the University appointed by the Board from out of a panel of three names recommended by the Government. The qualifications and the method of recruitment shall be such as may be prescribed.

The Finance Officer.

(2) The Finance Officer shall hold office for a period of three years subject to such terms and conditions as may be specified by the Board:

Provided that a person appointed as Finance Officer shall retire from office, if during the term of his office, he completes the age of fifty-eight years.

(3) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed.

(4) When the office of the Finance Officer is vacant or when the Finance Officer is, by reason of illness or absence or any other cause, unable to exercise the powers, perform the functions and discharge the duties of his office, the powers, functions and duties of the office of the Finance Officer shall be exercised, performed and discharged by such person as the Vice-Chancellor may appoint for the purpose.

(5) The Finance Officer shall be the *ex-officio* Secretary to the Finance Committee.

(6) The Finance Officer shall—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and

(b) exercise such other powers and perform such other financial functions, as may be assigned to him by the Board or as may be prescribed:

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed except with the previous approval of the Board.

(7) Subject to the control of the Board, the Finance Officer shall,—

(a) ensure that the limits fixed by the Board for recurring and non-recurring expenditure for a year are not exceeded and that all monies are expended for the purposes for which they are granted or allotted;

(b) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Finance Committee and the Board;

(c) keep a constant watch on the cash and bank balances and of investments;

(d) watch the progress of the collection of revenue and advise on the methods of collection employed;

(e) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date, and that stock checking is conducted in respect of equipments and other consumable materials in all offices, laboratories, colleges and institutions maintained by the University;

(f) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault; and

(g) call from any office, laboratory, college or institution maintained by the University, any information or returns as he may consider necessary for the exercise of his powers, performance of his functions or discharge of his duties.

The Dean.

15. (1) Each college shall have a Dean who shall be a whole-time salaried officer of the University and shall be appointed by the Vice-Chancellor with the approval of the Board on such terms and conditions as may be prescribed.

(2) The Dean shall hold office for a period of three years subject to such terms and conditions as may be specified by the Board and he shall be eligible for re-appointment:

Provided that a person appointed as Dean shall retire from office, if during the term of his office, he completes the age of sixty years.

(3) The Dean shall be responsible to the Vice-Chancellor for all matters concerning his college.

(4) The Dean shall exercise such powers and perform such duties as may be prescribed.

16. (1) The Directors shall be whole-time salaried officers of the University and shall be appointed by the Vice-Chancellor with the approval of the Board subject to such terms and conditions as may be prescribed.

The Directors.

(2) Every Director shall hold office for a period of three years subject to such terms and conditions as may be specified by the Board:

Provided that a person appointed as Director shall retire from office, if during the term of his office, he completes the age of sixty years.

(3) The Director of Research shall be responsible for the proper functioning of the Research Stations and shall co-ordinate research work in co-operation with the Dean and other officers and shall exercise such powers and perform such duties as may be prescribed.

(4) The Director of Extension Education shall be responsible for the planning and execution of programmes of extension work based on the results of research and work in co-operation with the Dean and other officers and shall exercise such powers and perform such duties as may be prescribed.

(5) The Director of Crop and Life Sciences, the Director of International Programmes, the Director of Crop Protection, the Director of Bio-Resources and Post-harvest Engineering, the Director of Agribusiness Development and such other persons as may be declared by the statutes to be officers of the University shall be responsible for the planning and execution of programmes as may be prescribed and shall exercise such powers and perform such duties as may be prescribed.

17. (1) The Controller of Examinations shall be an academician in the field of Horticulture or allied sciences and a whole-time officer of the University appointed by the Vice-Chancellor with the approval of the Board for such period and on such terms and conditions as may be prescribed.

The Controller of Examinations.

(2) The Controller of Examinations shall exercise such powers and perform such duties as may be prescribed:

Provided that a person appointed as Controller of Examinations shall retire from office, if during the term of his office, completes the age of sixty years.

#### CHAPTER IV.

##### AUTHORITIES OF THE UNIVERSITY.

18. The authorities of the University shall be the Board of Management, the Academic Council, the Board of Studies of each faculty and such other bodies of the University as may be declared by the statutes to be authorities of the University.

Authorities of University.

19. (1) The Chancellor shall, as soon as may be, after the first Vice-Chancellor is appointed under section 46, constitute a Board of Management.

(2) The Board shall consist of the following members, namely:—

Constitution of Board of Management.

##### Class I - Ex – officio Members.

(a) The Vice-Chancellor;

(b) The Secretary to Government, in-charge of Agriculture;

- (c) The Secretary to Government, in-charge of Finance;
- (d) The Director of Horticulture;
- (e) The Director of Agriculture;
- (f) The Commissioner of Marketing and Agribusiness;
- (g) The Director of Seed Certification;
- (h) The Chief Conservator of Forests;
- (i) The Chief Engineer, Agricultural Engineering; and
- (j) The Registrar.

**Class II - Other Members.**

(a) One horticultural scientist having special knowledge or practical experience in horticultural research, teaching and extension education nominated by the Chancellor;

- (b) One crop farmer nominated by the Chancellor;
- (c) One hi-tech horticulture farmer nominated by the Chancellor;
- (d) One representative of the Agribusiness nominated by the Chancellor;
- (e) One woman social worker nominated by the Chancellor;
- (f) One educationist nominated by the Chancellor;
- (g) One nominee of the Indian Council of Agricultural Research; and
- (h) One member elected by the Members of the Legislative Assembly of the State from among themselves.

(3) In case the Secretary to Government, in-charge of Agriculture or the Secretary to Government, in-charge of Finance, is unable to attend the meetings of the Board, for any reason, he may depute any officer of his department not lower in rank than that of Joint Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meetings and shall have the right to vote.

(4) The Vice-Chancellor shall be the *ex-officio* Chairman of, and the Registrar shall be the *ex-officio* Secretary to the Board.

(5) (a) The members of the Board, other than the *ex-officio* members, shall hold office for three years and such members shall be eligible for election or nomination for another period of three years;

(b) Where a member is elected or nominated to the Board of Management in casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years:

Provided that a member of the Board, who is elected or nominated in his capacity as a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Board from the date on which he ceases to be a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that where an elected or nominated member of the Board of Management is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Board of Management *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether

he will continue to be a member of the Board of Management by virtue of his election or nomination or whether he will vacate office as such member and become a member of *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as an elected or a nominated member.

(6) No officer or employee of the University, other than the Vice-Chancellor and the Registrar shall be eligible to be a member of the Board.

(7) The members of the Board shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed.

(8) The Chancellor may, after giving a reasonable opportunity of being heard, remove any member of the Board other than an *ex-officio* member from office, if such member, in the opinion of the Chancellor, is incapable of acting as a member or has abused his position as a member so as to render his continuance of such member detrimental to the interest of the University.

20. The powers and duties of the Board shall be,-

Powers and  
duties of  
Board.

(a) to consider and review the financial requirements and approve the annual financial estimates of the University;

(b) to provide for the administration of any funds placed at the disposal of the University for the purposes intended;

(c) to arrange for the investment and withdrawal of funds of the University;

(d) to borrow money for capital improvements and to make suitable arrangements for its repayment;

(e) to acquire, hold and dispose of property on behalf of the University;

(f) to determine the form, provide for the custody, and regulate the use of the common seal of the University;

(g) to appoint such committees, either standing or temporary, as it may consider necessary and specify the terms of reference thereof subject to the provisions of this Ordinance and the statutes;

(h) to determine and regulate all questions of policy relating to the University in accordance with the provisions of this Ordinance and the statutes;

(i) to make financial provision for the instruction, teaching, research, advancement and dissemination of knowledge in such branches of learning and courses of study as may be determined by the Academic Council;

(j) to provide for the establishment and maintenance of colleges, hostels, laboratories, experimental farms and other facilities necessary for carrying out the purposes of this Ordinance;

(k) to provide for the institution and conferment of degrees, diplomas and other academic distinctions;

(l) to provide for the institution, maintenance and award of scholarships, fellowships, studentships, medals, prizes and the like;

(m) to accept trust, bequest, donation and transfer of any movable or immovable property on behalf of the University;

(n) to enter into contract on behalf of the University;

(o) to implement educational, research and extension programmes under Public - Private partnership mode; and

(p) to exercise such other powers and perform such other duties not inconsistent with the provisions of this Ordinance or the statutes as may be necessary for carrying out the purposes of this Ordinance.

Meetings of Board.

21. (1) The Board shall meet at such times and places and shall, subject to the provisions of sub-sections (2) and (3), observe such rules of procedure in regard to transaction of business at its meetings including the quorum at meetings as may be prescribed:

Provided that the Board shall meet atleast once in every three months.

(2) The Vice-Chancellor or in his absence, any member chosen by the members present, shall preside at a meeting of the Board.

(3) All questions at any meeting of the Board shall be decided by a majority of the votes of the members present and voting and in the case of an equality of votes, the Vice-Chancellor or the member presiding, as the case may be, shall have and exercise a second or casting vote.

(4) (a) The Board may, for purpose of consultation, invite any person having special knowledge or practical experience on any subject under consideration to attend any meeting. Such person may speak in, and otherwise take part in the proceedings of such meeting but shall not be entitled to vote.

(b) The person so invited shall be entitled to such daily and travelling allowances as are admissible to any member of the Board.

The Academic Council.

22. The Academic Council shall be the academic authority of the University and shall, subject to the provisions of this Ordinance and the statutes, have the control and general regulation of teaching and examination in the University and be responsible for the maintenance of the standards thereof.

Constitution of Academic Council.

23. (1) The Academic Council shall consist of the following members, namely:—

(a) The Vice-Chancellor;

(b) The Secretary to Government, in- charge of Agriculture;

(c) The Deans;

(d) The Directors; and

(e) Six members from amongst the Heads of Departments to be nominated by the Vice-Chancellor on rotational basis;

(f) Two persons having special knowledge or practical experience in different aspects of horticulture to be nominated by the Vice-Chancellor; and

(g) The Registrar.

(2) The Vice-Chancellor shall be the *ex-officio* Chairman and the Registrar shall be the *ex-officio* Secretary to the Academic Council.

(3) The term of office of the members of the Academic Council, other than the *ex-officio* members shall be three years:

Provided that a member of the Academic Council who is nominated in his capacity as the holder of a particular appointment shall cease to be a member of the Academic Council from the date on which he ceases to be the holder of that appointment.

24. The powers and duties of the Academic Council shall be,-

- (a) to exercise general control on teaching and other educational programmes and maintain and promote the standards thereof;
- (b) to make regulations and amend or repeal the same;
- (c) to make regulations regarding,-
  - (i) the admission of students to the University and the number of students to be admitted;
  - (ii) the courses of study leading to degrees, diplomas and other academic distinctions; and
  - (iii) the conduct of examinations and maintenance and promotion of standards of education.
- (d) to advise the Board on all academic matters including the control and management of libraries;
- (e) to make recommendation to the Board for the institution of Professorship, Associate Professorship, Assistant Professorship and other teaching posts including posts in research and extension education and in regard to the duties thereof;
- (f) to formulate, modify or revise schemes for the constitution or reconstitution of departments of teaching, research and extension education;
- (g) to make recommendation to the Board regarding post-graduate teaching, research and extension education;
- (h) to make recommendation to the Board regarding the qualifications to be prescribed for teaching and extension staff in the University;
- (i) to make recommendation to the Board for the conferment of honorary degrees or other distinction; and
- (j) to exercise such other powers and perform such other duties as may be prescribed by the statutes.

Powers and duties of the Academic Council.

25. (1) The University shall include Faculties of Horticulture, Basic Sciences, Horticultural Engineering, Information Technology, Agribusiness, Landscape Architecture and such other Faculties as may be prescribed by the statutes.

(2) Each Faculty shall have a Dean who shall be appointed in such manner as may be prescribed.

(3) Each Faculty shall comprise such departments of teaching with such assignment of subjects of study as may be prescribed and each department shall have a Head who shall be responsible to the Dean for the proper organisation and working of that department.

(4) There shall be a Board of studies for each faculty, the constitution and functions of which shall be such as may be prescribed.

(5) The constitution and functions of the Faculties shall, in all other respects, be such as may be prescribed:

The Faculties.

Provided that not less than three - fourths of the total number of members of every Faculty shall be members of the Academic Council.

26. All the authorities of the University shall have power to constitute or reconstitute committees and to delegate to them such of their powers as they deem fit; such committees shall, save as otherwise provided, consist of members of the

Constitution of committees and delegation of powers.

authority concerned and of such other persons, if any, as the authority in each case, may think fit.

## CHAPTER V.

### RESEARCH AND EXTENSION EDUCATION ORGANISATIONS.

Horticultural Research Organisation.

27. (1) Subject to the provisions of this Ordinance and the statutes, the University shall establish a Horticultural Research Organisation for doing basic research on problems primarily relating to horticulture and allied sciences for the purpose of aiding the development of horticulture and shall for this purpose, establish as many horticultural research stations as may be necessary in co-operation with the department of Horticulture.

Horticultural Extension Education Organisation.

(2) The Horticultural Research Organisation shall be developed under the guidance of the Director of Research.

28. (1) Subject to the provisions of this Ordinance and the statutes, the University shall establish a Horticultural Extension Education Organisation, which shall make available the information obtained on the basis of research to students, extension workers and horticulture farmers and shall conduct demonstration and training programme for the benefit of such persons in co-operation with the concerned Government departments.

(2) The University shall undertake such horticultural extension education activities as are necessary,—

(a) to inform and demonstrate to the horticulture farmers, the findings and developments of horticultural research on improved practices essential to uplift the conditions of rural living;

(b) to increase horticultural production with special emphasis on horti-food production and utilisation; and

(c) to multiply nucleus seeds of improved varieties evolved or introduced by the Horticultural Research Organisation.

(3) The Horticultural Extension Education Organisation shall be developed under the guidance of the Director of Extension Education.

## CHAPTER VI.

### FUNDS AND ACCOUNTS.

General Fund.

29. (1) The University shall have a General fund, to which shall be credited,-

(a) its income from fees, endowments, grants, donations and gifts, if any;

(b) any contribution or grant made by the Central Government, any State Government, the University Grants Commission or like authority, any local authority or any corporation owned or controlled by the Government; and

(c) other receipts.

(2) The monies in the General Fund shall be invested in the securities specified in clauses (a) to (d) of section 20 of the Indian Trust Act, 1882.

(3) The University shall furnish such statements, accounts, reports and other particulars relating to any grant made by the Government and its utilisation, as the Government may require.

Central Act II  
of 1882.

Other funds.

30. The University may have such other funds as may be prescribed by the statutes.

Management of funds.

31. The funds and all monies of the University shall be managed in such manner as may be prescribed.

Grants.

32. The Government shall, every year make non-lapsable lumpsum grants to the University as follows:—

(a) a grant not less than the net expenditure incurred in the year in respect of the activities of the institutions of Horticulture and allied sciences and such other Government departments relating to Horticulture and allied sciences as are transferred to the University;

(b) a grant not less than the estimated expenditure on pay and allowances of the staff, contingencies, supplies and services of the University;

(c) a grant to meet such additional items of expenditure, recurring and non-recurring, as the Government may deem necessary for the proper functioning of the University.

33. (1) The Board shall appoint a Finance Committee consisting of the following members, namely:—

The Finance Committee.

(a) The Vice-Chancellor;

(b) The Secretary to Government, in-charge of Agriculture;

(c) The Secretary to Government, in-charge of Finance;

(d) One member chosen by the Board from amongst its non-official members; and

(e) The Finance Officer.

(2) The Finance Officer shall be the *ex-officio* Secretary to the Finance Committee.

(3) In case the Secretary to Government, in-charge of Agriculture or the Secretary to Government, in-charge of Finance is unable to attend the meetings of the Finance Committee, for any reason, he may depute any officer of his department not lower in rank than that of Joint Secretary to Government to attend the meetings. The Officer so deputed shall have the right to take part in the discussions of the meetings and shall have the right to vote.

(4) The Finance Committee shall,—

(a) examine the annual accounts and the annual financial estimates of the University and advise the Board thereon;

(b) review the financial position of the University from time to time;

(c) make recommendation to the Board on every proposal involving expenditure for which no provision has been made in the annual financial estimates; and

(d) make recommendation to the Board on all matters relating to the finances of the University.

34. (1) The annual accounts prepared by the Finance Officer shall be submitted to such examination and audit as the Government may direct and a copy of the annual accounts and audit report shall be submitted to the Government.

Annual accounts.

(2) The University shall settle objections raised in the audit and carry out such instructions as may be issued by the Government on the audit report.

(3) The Government, shall cause the annual accounts and the audit report to be laid before the Legislative Assembly of the State together with their comments.

(4) The Finance Officer shall, before such date as may be prescribed by the statutes, prepare the annual financial estimates for the ensuing year.

(5) The annual accounts and the annual financial estimates prepared by the Finance Officer shall be placed before the Board together with the remarks of the Finance Committee for approval at its annual meeting and the Board may pass resolution with reference thereto and communicate the same to the Finance Officer who shall take action in accordance therewith.

## CHAPTER VII.

## CONDITIONS OF SERVICE.

Pension,  
gratuity, etc.

35. (1) The University shall institute for the benefit of its officers, teachers and other employees such pension, gratuity, insurance and provident fund as it may deem fit, in such manner and subject to such conditions as may be prescribed.

Central Act XIX  
of 1925.

(2) Where the University has so instituted a provident fund under sub-section (1), the Government may declare that the provisions of the Provident Funds Act, 1925, shall apply to such fund as if the University were a local authority and the fund a Government provident fund.

(3) The University may, in consultation with the Finance Committee, invest the provident fund amount in such manner as it may determine.

*Explanation.*—For the purposes of this section and sections 36 and 39, the word “officer” shall not include the Chancellor, the Pro-Chancellor and the Vice-Chancellor of the University.

Conditions of  
service.

36. Subject to the provisions of this Ordinance, the appointment, procedure for selection, pay and allowances and other conditions of service of officers, teachers and other employees of the University shall be such as may be prescribed.

## CHAPTER VIII.

## STATUTES AND REGULATIONS.

Statutes.

37. Subject to the provisions of this Ordinance, the statutes may provide for all or any of the following matters, namely:—

(a) the conditions under which the research in the University may be carried on;

(b) the manner in which and the conditions under which the honorary degrees and other distinctions may be conferred;

(c) the fixation, payment and receipt of fees and other charges;

(d) the prescription of academic qualification and standard for admission to the University;

(e) the terms and conditions subject to which the Registrar may be appointed and his powers and duties;

(f) the terms and conditions subject to which the Finance Officer may be appointed;

(g) the terms and conditions subject to which the Deans may be appointed and their powers and duties;

(h) the terms and conditions subject to which the Director of Research and Director of Extension Education may be appointed and their powers and duties;

(i) the daily and travelling allowances to be paid to the members of the Board;

(j) the assignment of subjects of study for each Faculty;

(k) the constitution and functions of the Board of Studies of each Faculty;

(l) the constitution and functions of the Faculties;

(m) the manner in which the Deans may be appointed;

(n) affiliation of Colleges and Institutions;

(o) the establishment and management of the funds and monies of the University;

(p) the manner of publication of the accounts audited;

(q) the period for which and the manner in which the instruction, teaching, training and holding examinations shall be conducted for the students of the colleges specified in section 41; and

(r) any other matter, which is required to be, or may be prescribed by the statutes.

38. (1) The Board may from time to time make statutes and amend or repeal the statutes in the manner hereinafter provided in this section.

Statutes how made.

(2) The Academic Council may propose to the Board the draft of any statute to be passed by the Board and such draft shall be considered by the Board at its next meeting:

Provided that the Academic Council shall not propose any amendment to any statute affecting the status, powers or constitution of any authority of the University until such authority has been given an opportunity of expressing its opinion upon the proposal and any opinion so expressed shall be considered by the Board.

(3) The Board may consider the draft proposed by the Academic Council under sub-section (2) and may either pass the draft statute or reject or return with or without amendments to the Academic Council for reconsideration.

(4) (a) Any member of the Board may propose to the Board the draft of a statute and the Board may either accept or reject the draft, if it relates to a matter not falling within the purview of the Academic Council.

(b) In case such draft relates to a matter within the purview of the Academic Council, the Board shall refer it for consideration of the Academic Council, which may, after following the procedure laid down in the proviso to sub-section (2) either report to the Board that it does not approve the draft or submit the draft to the Board in such form as the Academic Council may approve and the Board may either pass with or without amendments or reject the draft.

39. (1) Subject to the provisions of this Ordinance and the statutes, the authorities of the University may make regulations to provide for all or any of the following matters, namely:—

Regulations.

(a) the manner in which and the conditions subject to which the pension, gratuity, insurance and provident fund may be instituted for the benefit of the officers, teachers and other employees of the University;

(b) the appointment, procedure for selection, and pay and allowances and other conditions of services of officers, teachers and other employees of the University;

(c) the giving of notice to the members of any authority of the University, the dates of the meetings and the business to be transacted at the meetings and for keeping a record of the proceedings of the meetings;

(d) the procedure to be observed at the meetings and the number of members required to form the quorum; and

(e) any other matter which is required to be or may be prescribed by regulations.

(2) The Academic Council may, subject to the provisions of the statutes, make regulations providing for the courses of study, system of examinations and award of degrees, diplomas and other academic distinctions of the University, after receiving the draft of the same from the Board of Studies concerned.

(3) The Board may issue such direction, as it may think fit to the concerned authority to amend any regulation.

#### CHAPTER IX.

##### TRANSFER OF COLLEGES, EMPLOYEES AND FUNDS.

Transfer of certain colleges and institutions to University.

Tamil Nadu Act 8 of 1971.

40. (1) Notwithstanding anything contained in the Tamil Nadu Agricultural University Act, 1971 or the statutes, regulations and orders made thereunder, on and from the appointed date, the Horticultural College and Research Institute, Coimbatore, and the Horticultural College and Research Institute, Periyakulam and the institutions specified in the Schedule, which immediately preceding such date were the constituent colleges of, and the institutions of the corresponding University shall be transferred to, and maintained by the University as the constituent colleges of, and the institutions of, the University.

(2) On and from the appointed date, the control and management of the colleges and institutions specified in sub-section (1) and all properties, assets and liabilities of the corresponding University and the Government, in relation thereto shall stand transferred to, and vest in, the University.

(3) The Government may, at any time after the appointed date, transfer to the University, any of their lands for its use on such terms and conditions as they deem proper.

(4) The Government may, at any time after the appointed date, transfer to the University, the control and management of any of their colleges or institutions on such terms and conditions as they deem proper.

(5) Notwithstanding anything contained in any other Act relating to the establishment of a University in the State or the statutes, ordinances, regulations and orders made thereunder, on and from the date to be specified by the Government, the colleges or institutions referred to in sub-section (4) shall be disaffiliated from the University to which they were affiliated on the date immediately preceding such specified date and shall be deemed to be colleges or institutions affiliated to the University and the provisions of this Ordinance shall, as far as may be, apply accordingly.

Special provisions for students.

41. Notwithstanding anything contained in this Ordinance, the statutes or regulations, every student of a college specified in sub-section (1) of section 40 who immediately before the appointed date was studying in any college of the corresponding University or was eligible to be admitted for any examination in the corresponding University shall be permitted to complete his course of study or be admitted to the examination in this University and the University shall make arrangements,—

(a) for the instruction, teaching, training and holding examination for such student for such period and in such manner as may be determined by the first Vice-Chancellor in accordance with the course of study in the corresponding University; and

(b) for the conferment of the corresponding degree, diploma or other academic distinction of the University upon the qualified student on the result of such examination.

Transfer of service of certain employees.

42. (1) Every employee of the corresponding University, who is qualified in the field of Horticulture, immediately before the appointed date, shall, as from the said date, become an employee of the University and shall cease to be an employee of the corresponding University.

(2) Every employee of the corresponding University other than those specified in sub-section (1), immediately before the appointed date, shall, within one month from the date of commencement of this Ordinance, exercise his option to serve in the corresponding University or for allotment from such date, whether

prospectively or retrospectively, as may be specified by him, to the University and the option once exercised shall be final.

(3) After expiry of the period of one month specified in sub-section (2), the Government may, by order, direct whether prospectively or retrospectively, that the employees of the corresponding University specified in such order shall stand allotted to serve in the University, with effect on and from such date, at such remuneration and upon such rights and privileges as to pension, gratuity and other matters, as may be specified in such order.

(4) Every employee referred to in sub-section (1) shall hold office under the University by the same tenure, at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matter as he would have held the same on the appointed date or the date specified in the order, as the case may be, as if this Ordinance had not been passed.

(5) The liability to pay pension and gratuity to the employees referred to in sub-section (1) shall be the liability of the University.

(6) The liability to pay pension and gratuity to the employees specified in the order under sub-section (3) shall be the liability of the University.

43. (1) The sums at the credit of the provident fund accounts of the employees referred to in sub-section (1) of section 42 as on the appointed date shall be transferred to the University and the liability in respect of the said provident fund accounts shall be the liability of the University.

(2) The sums at the credit of the provident fund accounts of the employees specified in the order under sub-section (3) of section 42 as on the date specified in that order shall be transferred to the University and the liability in respect of the said provident fund accounts shall be the liability of the University.

(3) There shall be paid to the University out of the accumulations in the superannuation fund and other like funds, if any, of the corresponding University or, as the case may be, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the employees referred to in sub-section (1) of section 42 and the employees specified in the order under sub-section (3) of section 42. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the University for the benefit of its employees.

44. (1) The corresponding University shall, out of its funds as on the appointed date, pay to the University such amount as the Government may, in consultation with the corresponding University, specify.

(2) The amount payable under sub-section (1) shall be in addition to the amounts transferred under section 43.

45. On and from the appointed date, no new college imparting education in horticulture and allied sciences shall be established except as a constituent or affiliated college of the University.

Transfer of accumulations in provident fund and other like funds.

Payment of certain monies to University.

New College to be constituent or affiliated college.

## CHAPTER X.

### TRANSITORY PROVISIONS.

46. Notwithstanding anything contained in sub-section (1) of section 11, within six months from the appointed date, the first Vice-chancellor shall be appointed by the Government on a salary to be fixed by him for a period not exceeding three years and on such other conditions as they think fit:

Appointment of first Vice-Chancellor.

Appointment of first Registrar.

Provided that the person appointed as the first Vice-Chancellor shall retire from office, if during the term of his office, he completes the age of sixty-five years.

47. Notwithstanding anything contained in sub-section (1) of section 13, within three months from the appointed date, the first Registrar shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such other conditions as they think fit:

Provided that the person appointed as the first Registrar shall retire from office, if during the term of his office, he completes the age of sixty years in the case of an academician and fifty eight years in the case of a non-academician.

Transitory powers of first Vice-Chancellor.

48. (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Board of Management, the Academic Council and such other authorities of the University specified in section 18 within six months from the date of his appointment or such longer period, not exceeding one year, as the Government may, by notification, specify.

(2) It shall be the duty of the first Vice-Chancellor to make such statutes and regulations as may be necessary with the approval of the Chancellor and submit them to the respective authorities competent to deal with them for their disposal. Such statutes and regulations when framed shall be published in the *Tamil Nadu Government Gazette*.

(3) Notwithstanding anything contained in this Ordinance and the statutes and regulations, until such time an authority is duly constituted, the first Vice-Chancellor may appoint any officer or constitute any committee temporarily to exercise and perform any of the powers and functions of such authority under this Ordinance, the statutes and the regulations.

Annual Report.

## CHAPTER XI.

### MISCELLANEOUS.

49. (1) The annual report of the University shall be prepared under the direction of the Vice-Chancellor and submitted to the Board at least one month before the annual meeting at which it is to be considered.

(2) The Board shall, after considering the annual report forward a copy thereof to the Government.

(3) On receipt of a copy of the annual report, the Government shall cause a copy of such report together with their comments thereon to be laid before the Legislative Assembly of the State.

Removal from membership of any University authority.

50. (1) The Board may remove by an order in writing made in this behalf any person from membership of any authority of the University by a resolution passed by a majority of the total membership of the Board and by a majority of not less than two-thirds of the members of the Board present and voting at the meeting, if such person has been convicted by a Criminal Court for an offence which in the opinion of the Board involves moral turpitude, or if he has been guilty of gross misconduct and for the same reason, the Board may withdraw any degree or diploma or other academic distinction conferred on, or granted to, that person by the University.

(2) The Board may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or deaf-mute or has applied to be adjudicated or has been adjudicated as an insolvent.

(3) No action under this section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.

(4) A copy of every order passed under sub-section (1) or sub-section (2), as the case may be, shall, as soon as may be after it is so passed, be communicated to the person concerned in the manner prescribed.

51. All casual vacancies among the members (other than *ex-officio* members) of any authority or other body of the University shall be filled, as soon as may be, by the person or body who or which nominated or elected, the member in whose place has become vacant and the person nominated or elected to a casual vacancy shall be a member of such authority or body for the remainder of the term for which the member in whose place he is nominated or elected would have held office:

Provided that no casual vacancy shall be filled, if such vacancy occurs within six months before the date of the expiry of the term of the member of any authority or other body of the University.

52. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of any vacancy or of any defect or irregularity in the appointment of a member of any authority or of other body of the University or of any defect or irregularity in any such act or proceeding not affecting the merits of the case or on the ground only that the Board did not meet once in every three months.

53. In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on the Registrar.

54. The Vice-Chancellor, the Registrar, the Finance Officer, the Deans, the Directors and other employees of the University shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Ordinance, to be public servants within the meaning of section 21 of the Indian Penal Code.

55. The Government may, by notification, alter, amend or add to the Schedule or omit any college or institution specified in the Schedule and upon the issue of such notification, the Schedule shall be deemed to be amended accordingly.

56. (1) If any difficulty arises as to the first constitution or reconstitution of any authority of the University after the appointed date or, as the case may be, the notified date or otherwise in giving effect to the provisions of this Ordinance, the Government may, by notification, make such provision not inconsistent with the provisions of this Ordinance as may appear to them to be necessary or expedient for removing the difficulty:

Provided that no such notification shall be issued after the expiry of five years from the appointed date.

(2) Every notification issued under sub-section (1) or under any other provisions of this Ordinance shall, as soon as possible after it is issued, be placed on the table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed, or the next session, the Assembly makes any modification in any such notification or the Assembly decides that the notification should not be issued, the notification shall thereafter have effect only in such modified form, or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

57. (1) On and from the appointed date, the provisions of the Tamil Nadu Agricultural University Act, 1971 (hereinafter, in this section referred to as the said Act), shall cease to apply in respect of the Colleges and Institutions specified in the Schedule to which this Ordinance applies.

Filling of  
casual  
vacancy.

Validation of  
acts and  
proceedings.

Suits and legal  
proceedings.

Vice-  
Chancellor  
and other  
Officers, etc.,  
to be public  
servants.

Power to  
amend  
Schedule.

Power to  
remove  
difficulties.

(2) Such ceaser shall not affect,-

(a) the previous operation of the said Act; or

(b) any penalty, forfeiture or punishment, incurred in respect of any offence committed against the said Act; or

(c) any investigation, legal proceeding or remedy in respect of such penalty, forfeiture or punishment, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Ordinance had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes and regulations made under the said Act and in force on the appointed date, shall, in so far as they are not inconsistent with the provisions of this Ordinance, continue to be in force until they are repealed by the statutes and the regulations to be made under this Ordinance.

Power of  
Government  
to give  
directions.

58. The Government may, from time to time, issue such directions to the University, as they may deem fit, for giving effect to the provisions of this Ordinance and it shall be the duty of the University, to comply with such directions.

## THE SCHEDULE.

( See sections 1 (3) and 55 )

- (1) The Horticultural College and Research Institute, Coimbatore.
- (2) All Research and Education Units situated within the Horticultural College and Research Institute, Coimbatore.
- (3) The Horticultural College and Research Institute, Periyakulam.
- (4) All Research and Education Units situated within the Horticultural College and Research Institute, Periyakulam.
- (5) The Horticultural Research Station, Yercaud.
- (6) The Horticultural Research Station, Ooty.
- (7) The Horticultural Research Station, Kodaikanal.
- (8) The Horticultural Research Station, Thadiyankudisai.
- (9) The Horticultural Research Station, Pechiparai.
- (10) The Vegetable Research Station, Palur.
- (11) The Flower Research Station, Thovalai.
- (12) The Coconut Research Station, Veppankulam.
- (13) All Horticultural Research Units situated within the Regional Research Station, Vridhachalam.
- (14) All Horticultural Research Units situated within the Agricultural Research Station, Bhavanisagar.
- (15) The Horticultural Research Station, Vijayanagaram.

28th February 2011.

SURJIT SINGH BARNALA,  
*Governor of Tamil Nadu.*

**EXPLANATORY STATEMENT.**

Horticultural crops assume great significance, as they provide nutritional security, increased employment opportunities and supply of raw materials for the expanding agro processing industries. Tamil Nadu is also unique, as compared to other States, as it is endowed with various climatic conditions which enables it to grow tropical, subtropical, humid tropical, semi arid and warm temperate horticultural crops in one or other parts of the State.

2. In order to ensure better development of horticulture and for the furtherance of the advancement of learning and prosecution of research in horticulture and allied sciences, it is considered that the establishment of a University exclusively for horticulture and allied sciences is necessary. His Excellency, the Governor of Tamil Nadu in his address to the first session of the Tamil Nadu Legislative Assembly on the 7th January 2011 has announced that the State Government will establish a separate University at Krishnagiri for horticulture, which has a promising future within the agricultural sector.

3. The Ordinance seeks to achieve the above object.

(By order of the Governor)

S. DHEENADHAYALAN,  
*Secretary to Government,  
Law Department.*